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**12.04 hrs.**

Title: Papers laid on the Table of the House by members/Ministers.

THE MINISTER OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS (SHRI T.R. BAALU): Sir, I beg to lay on the Table –

(1) A copy of the Notification No. G.S.R.59 (Hindi and English versions) published in Gazette of India dated the 7<sup>th</sup> April 2007 approving the Seamen's Provident Fund (Staff and Conditions of Service) Amendment Regulations, 2007 issued under sub-section(6) of section 7 of the Seamen's Provident Fund Act, 1966.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library. See No. LT 6837/2007)

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Maritime Studies, Mumbai, for the year 2005-2006, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Maritime Studies, Mumbai, for the year 2005-2006.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library. See No. LT 6838/2007)

(5) A copy of the Memorandum of Understanding (Hindi and English versions) between the Hooghly Dock and Port Engineers Limited and the Ministry of Shipping, Road Transport and Highways for the year 2006-2007.

(Placed in Library. See No. LT 6839/2007)

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI SURESH PACHOURI): Sir, I beg to lay on the Table –

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951;-

(i) The All India Services (Study Leave) Amendment, Regulations, 2007 published in Notification No. G.S.R.427(E) in Gazette of India dated the 13<sup>th</sup> June, 2007.

(ii) The All India Services (Leave) Third Amendment Rule, 2007 published in Notification No. G.S.R.510(E) in Gazette of India dated the 26<sup>th</sup> July, 2007.

(Placed in Library. See No. LT 6840/2007)

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS (SHRI K.H. MUNIYAPPA): Sir, I beg to lay on the Table –

(1) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956:-

(i) S.O.673(E) published in Gazette of India dated the 27<sup>th</sup> April, 2007 regarding rates of fee to be recovered from the users of four-laned stretch of National Highway No. 2 (Barun – Barachatti section) in State of Bihar.

(ii) S.O.674(E) published in Gazette of India dated the 27<sup>th</sup> April, 2007 regarding rates of fee to be recovered from

the users of four-laned stretch of National Highway No. 2 (Barachatti – Gorhar section) in State of Bihar and Jharkhand.

- (iii) S.O.675(E) published in Gazette of India dated the 27<sup>th</sup> April, 2007 regarding rates of fee to be recovered from the users of four-laned stretch of National Highway No. 4 (Kancheepuram – Chennai section) in State of Tamil Nadu.
- (iv) S.O.710(E) published in Gazette of India dated the 4<sup>th</sup> May, 2007 making certain amendments in Notification No.S.O.1466(E) dated the 24<sup>th</sup> December 2003.
- (v) S.O.623(E) published in Gazette of India dated the 20<sup>th</sup> April, 2007 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of a new 2 lane Guna Bypass Road on National Highway No. 3 in the State of Madhya Pradesh.
- (vi) S.O.659(E) published in Gazette of India dated the 26<sup>th</sup> April, 2007 regarding acquisition of land for building, maintenance, management and operation of Toll Plaza on National Highway No. 2 (Sasaram-Dehri-On-Sone section) in the State of Bihar.
- (vii) S.O.628(E) published in Gazette of India dated the 23<sup>rd</sup> April, 2007 regarding acquisition of land for building (widening) of National Highway No. 57 (Muzaffarpur – Purnea section) in the State of Bihar.
- (viii) S.O.749(E) published in Gazette of India dated the 11<sup>th</sup> May, 2007 regarding acquisition of land for building (widening), maintenance, management and operation of National Highway No.57 (Muzaffarpur-Purnea Section) in the State of Bihar.
- (ix) S.O.821(E) published in Gazette of India dated the 25<sup>th</sup> May, 2007 regarding acquisition of land for building (widening/ four laning etc.) of National Highway No.57 (Muzaffarpur-Purnea Section) in the State of Bihar.
- (x) S.O.1074(E) published in Gazette of India dated the 3<sup>rd</sup> July, 2007 making certain amendments in Notification No.S.O.1118(E) dated the 14<sup>th</sup> October 2004.
- (xi) S.O.1075(E) published in Gazette of India dated the 3<sup>rd</sup> July, 2007 regarding acquisition of land for building (widening/ four laning etc.) maintenance, management and operation of National Highway No.57 (Muzaffarpur-Purnea Section) in the State of Bihar.
- (xii) S.O.1170(E) published in Gazette of India dated the 17<sup>th</sup> July, 2007 making certain amendments in Notification No.S.O.599(E) dated the 19<sup>th</sup> May 2004.
- (xiii) S.O.1208(E) published in Gazette of India dated the 25<sup>th</sup> July, 2007 authorising officers mentioned therein to acquire land for building (four-laning, etc.) maintenance, management and operation of National Highway No.33 (Rargaon-Jamshedpur section) in the State of Jharkhand.
- (xiv) S.O.1180(E) published in Gazette of India dated the 20<sup>th</sup> July, 2007 regarding rates of fee to be recovered from the users of four-laned stretch of National Highway No. 5 (Srikulam to Champavathi section) in State of Andhra Pradesh.
- (xv) S.O.1181(E) published in Gazette of India dated the 20<sup>th</sup> July, 2007 regarding rates of fee to be recovered from the users of four-laned stretch of National Highway No. 2 (Handia – Rajatalab section) in State of Uttar Pradesh.
- (xvi) S.O.1182(E) published in Gazette of India dated the 20<sup>th</sup> July, 2007 regarding rates of fee to be recovered from the users of four-laned stretch of National Highway No. 4 (Dodda Siddana Halli – Tavarakere section) in State of Karnataka.
- (xvii) S.O.1183(E) published in Gazette of India dated the 20<sup>th</sup> July, 2007 regarding rates of fee to be recovered from the users of four-laned stretch of National Highway No. 8B (Porbandar – Bhiladi section) in State of Gujarat.

- (xviii) S.O.862(E) published in Gazette of India dated the 1<sup>st</sup> June, 2007 regarding rates of fee to be recovered from the users of four-laned road over bridge with approaches (Kishangarh Bypass) on National Highway No. 8 (Jaipur – Ajmer section) in State of Rajasthan.
- (xix) S.O.944(E) published in Gazette of India dated the 11<sup>st</sup> June, 2007 rescinding two Notifications mentioned therein.
- (xx) S.O.992(E) published in Gazette of India dated the 19<sup>th</sup> June, 2007 regarding rate of fee to be recovered from the users of section of National Highway No.2 (Rampur Thariwan-Khokhraj section) in the State of Uttar Pradesh.
- (xxi) S.O.993(E) published in Gazette of India dated the 19<sup>th</sup> June, 2007 regarding rate of fee to be recovered from the users of four-laned stretch of National Highway No. 6 (Kolaghat – Kharagpur section) in the State of West Bengal.
- (xxii) S.O.994(E) published in Gazette of India dated the 19<sup>th</sup> June, 2007 regarding rate of fee to be recovered from the users of four-laned stretch of National Highways No. 8 at three plazas.
- (xxiii) S.O.1059(E) published in Gazette of India dated the 2<sup>nd</sup> July, 2007 regarding rate of fee to be recovered from the users of four-laned stretch of National Highways No. 60 (Balasore – Dantan) in the State of West Bengal and Orissa.
- (xxiv) S.O.1113(E) published in Gazette of India dated the 6<sup>th</sup> July, 2007 regarding rate of fee to be recovered from the users of four-laned stretch of National Highway No. 4 (Tavarakere – Anthasana Halli section) in the State of Karnataka.
- (xxv) S.O.534(E) published in Gazette of India dated the 10<sup>th</sup> April, 2007 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No.11 (Mahua Jaipur section) in the State of Rajasthan.
- (xxvi) S.O.825(E) published in Gazette of India dated the 28<sup>th</sup> May, 2007 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No.76 (Kota – Bypass section) in the State of Rajasthan.
- (xxvii) S.O.927(E) published in Gazette of India dated the 7<sup>th</sup> June, 2007 regarding acquisition of land for building (widening/four-laning) maintenance, management and operation of National Highway No.11 (Bharatpur – Mahua section) in the State of Rajasthan.
- (xxviii) S.O.1017(E) and S.O.1018(E) published in Gazette of India dated the 26<sup>th</sup> June, 2007 regarding acquisition of land for building (widening/four-laning) maintenance, management and operation of different stretches of National Highway No.11 (Bharatpur – Mahwa section) in the State of Rajasthan.
- (xxix) S.O.1305(E) published in Gazette of India dated the 31<sup>st</sup> July, 2007 making certain amendments in the Notification No.S.O.1815(E) dated the 23<sup>rd</sup> October 2006.
- (xxx) S.O.621(E) published in Gazette of India dated the 20<sup>th</sup> April, 2007 regarding acquisition of land for building (six-laning) maintenance, management and operation of National Highway No. 8 (Bharuch-Surat section) in the State of Gujarat.
- (xxxi) S.O.1196(E) published in Gazette of India dated the 23<sup>rd</sup> July, 2007 regarding making certain amendments in Notification No.S.O.1009(E) dated the 10<sup>th</sup> November 2006.
- (xxxii) S.O.1136(E) published in Gazette of India dated the 13<sup>th</sup> July, 2007 regarding acquisition of land for building (six-laning) maintenance, management and operation of National Highway No. 8 (Bharuch-Surat section) in the State of Gujarat.
- (xxxiii) S.O.1137(E) published in Gazette of India dated the 13<sup>th</sup> July, 2007 making certain amendments in Notification No.S.O.283(E) dated the 23<sup>rd</sup> February 2007.

- (xxxiv) S.O.1128(E) published in Gazette of India dated the 12<sup>th</sup> July, 2007 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway Nos. 8A and 15 (Bamanbore – Samakhiali and Samakhiali – Radhanpur sections) in the State of Gujarat.
- (xxxv) S.O.793(E) to S.O.795(E) published in Gazette of India dated the 23<sup>rd</sup> May, 2007 regarding acquisition of land for building (six-laning) maintenance, management and operation of different stretches of National Highway No. 8 (Vadodara - Surat section) in the State of Gujarat.
- (xxxvi) S.O.800(E) published in Gazette of India dated the 23<sup>rd</sup> May, 2007 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 7 (Lakhnadon – Madhya Pradesh/Maharashtra Border section) in the State of Madhya Pradesh.
- (xxxvii) S.O.820(E) published in Gazette of India dated the 25<sup>th</sup> May, 2007 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 26 (Jhansi - Lakhnadon section) in the State of Madhya Pradesh.
- (xxxviii) S.O.874(E) published in Gazette of India dated the 5<sup>th</sup> June, 2007 containing corrigendum to the Notification No.622(E) (in Hindi version only) dated the 18<sup>th</sup> April 2007.
- (xxxix) S.O.1068(E) published in Gazette of India dated the 3<sup>rd</sup> July, 2007 regarding acquisition of land for public purpose of building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 3 (Indore – Khalghat section) in the State of Madhya Pradesh.
- (xl) S.O.1130 (E) published in Gazette of India dated the 12<sup>th</sup> July, 2007 regarding acquisition of land for public purpose of building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 3 (Indore – Khalghat section) in the State of Madhya Pradesh.
- (xli) S.O.1131(E) published in Gazette of India dated the 12<sup>th</sup> July, 2007 making certain amendments in the Notification No.S.O.1953(E) dated the 14<sup>th</sup> November 2006.
- (xlii) S.O.1173(E) published in Gazette of India dated the 18<sup>th</sup> May, 2007 regarding acquisition of land for building (widening) maintenance, management and operation of National Highway No. 6 (Sambalpur – Raipur section), in the State of Madhya Pradesh.
- (xliii) S.O.748(E) published in Gazette of India dated the 11<sup>th</sup> May, 2007 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 5A (Chandikhole – Paradip section), in the State of Orissa.
- (xliv) S.O.1070(E) published in Gazette of India dated the 3<sup>rd</sup> July, 2007 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of different stretches of National Highway Nos. 23 and 200 (Saranga – Santhapada section) in the State of Orissa.
- (xlv) S.O.1138(E) published in Gazette of India dated the 13<sup>th</sup> July, 2007 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 3 (Balasore – Laxmannath section) in the State of Orissa.
- (xlvi) S.O.1060(E) published in Gazette of India dated the 2<sup>nd</sup> July, 2007 regarding acquisition of land for building (four-laning) maintenance, management and operation of National Highway No. 3 (Pimpalgaon - Dhule section) in the State of Maharashtra.
- (xlvii) S.O.1061(E) published in Gazette of India dated the 2<sup>nd</sup> July, 2007 regarding acquisition of land for building (widening) maintenance, management and operation of National Highway No. 6 (Durg – Nagpur section) in the State of Maharashtra.

- (xlviii) S.O.1062(E) published in Gazette of India dated the 2<sup>nd</sup> July, 2007 regarding acquisition of land for building (four-laning) maintenance, management and operation of National Highway No. 3 (Vadape - Gonde section) in the State of Maharashtra.
- (xlix) S.O.1063(E) published in Gazette of India dated the 2<sup>nd</sup> July, 2007 regarding acquisition of land for building (four-laning) maintenance, management and operation of National Highway No. 3 (Pimpalgaon- Dhule and Vadape - Gonde sections) in the State of Maharashtra.
- (l) S.O.619(E) and S.O.620(E) published in Gazette of India dated the 20<sup>th</sup> April, 2007 regarding acquisition of land for building (widening) maintenance, management and operation of different stretches of National Highway No. 47 (Salem – Coimbatore section), including construction of Bypasses in the State of Tamil Nadu.
- (li) S.O.686(E) published in Gazette of India dated the 30<sup>th</sup> April, 2007 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 7 (Salem – Karur section), in the State of Tamil Nadu.
- (lii) S.O.734(E) published in Gazette of India dated the 10<sup>th</sup> May, 2007 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 7 (Krishnagiri – Thoppur Ghat section) in the State of Tamil Nadu.
- (liii) S.O.736(E) published in Gazette of India dated the 10<sup>th</sup> May, 2007 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 47 (Salem – Coimbatore section) in the State of Tamil Nadu.
- (liv) S.O.921(E) published in Gazette of India dated the 7<sup>th</sup> June, 2007 regarding acquisition of land for building (widening) maintenance, management and operation of National Highway No. 47 (Salem – Coimbatore section) including construction of Bypasses in the State of Tamil Nadu.
- (lv) S.O.922(E) published in Gazette of India dated the 7<sup>th</sup> June, 2007 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 7 (Krishnagiri- Thoppur Ghat section) in the State of Tamil Nadu.
- (lvi) S.O.923(E) published in Gazette of India dated the 7<sup>th</sup> June, 2007 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 47 (Salem – Coimbatore section) in the State of Tamil Nadu.
- (lvii) S.O.924(E) published in Gazette of India dated the 7<sup>th</sup> June, 2007 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 7 (Madurai – Kanniyakumari section) in the State of Tamil Nadu.
- (lviii) S.O.925(E) and S.O.926(E) published in Gazette of India dated the 7<sup>th</sup> June, 2007 regarding acquisition of land for building (widening) maintenance, management and operation of different stretches of National Highway No. 47 (Salem – Coimbatore section) in the State of Tamil Nadu.
- (lix) S.O.1022(E) to S.O.1024(E) and S.O.1026(E) published in Gazette of India dated the 26<sup>th</sup> June, 2007 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of different stretches of National Highway No. 45B (Tiruchirappalli – Viralimalai – Madurai section) in the State of Tamil Nadu.
- (lx) S.O.1025(E) published in Gazette of India dated the 26<sup>th</sup> June, 2007 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 45 (Tindivanam – Villupuram – Tiruchirappalli section) in the State of Tamil Nadu.
- (lxi) S.O.1035(E) published in Gazette of India dated the 27<sup>th</sup> June, 2007 regarding acquisition of land for

building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 7 (Bangalore – Salem - Madurai section) in the State of Tamil Nadu.

- (Ixii) S.O.498(E) published in Gazette of India dated the 30<sup>th</sup> March, 2007 regarding acquisition of land for building (four-laning) of National Highway No. 7 (Hosur-Krishnagiri section) in the State of Tamil Nadu.
- (Ixiii) S.O.661(E) published in Gazette of India dated the 26<sup>th</sup> April, 2007 regarding acquisition of land for building (four-laning) maintenance, management and operation of National Highway No. 46 (Krishnagiri – Ranipet section) in the State of Tamil Nadu.
- (Ixiv) S.O.826(E) published in Gazette of India dated the 28<sup>th</sup> May, 2007 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 45B (Tiruchirappalli – Viralimalai – Madurai section) in the State of Tamil Nadu.
- (Ixv) S.O.930(E) to 932(E) published in Gazette of India dated the 7<sup>th</sup> June, 2007 regarding acquisition of land for building (widening) maintenance, management and operation of different stretches of National Highway No. 47 including construction of Bypasses (Salem – Coimbatore section) in the State of Tamil Nadu.
- (Ixvi) S.O.988(E) published in Gazette of India dated the 18<sup>th</sup> June, 2007 authorizing the District Revenue Officer, Nagapattinam, as a competent authority to acquire land for building (improvement of geometrics etc.) maintenance, management and operation of National Highway No. 45A in the State of Tamil Nadu.
- (Ixvii) S.O.989(E) published in Gazette of India dated the 18<sup>th</sup> June, 2007 making certain amendments in the Notification No. S.O.716(E) dated the 21<sup>st</sup> August, 1998.
- (Ixviii) S.O.990(E) published in Gazette of India dated the 18<sup>th</sup> June, 2007 making certain amendments in the Notification No. S.O.717(E) dated the 21<sup>st</sup> August, 1998.
- (Ixix) S.O.1076(E) published in Gazette of India dated the 3<sup>rd</sup> July, 2007 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 47 (Salem – Coimbatore section) in the State of Tamil Nadu.
- (Ixx) S.O.1077(E) published in Gazette of India dated the 3<sup>rd</sup> July, 2007 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National of Highway No. 47 (Salem – Karur section) in the State of Tamil Nadu.
- (Ixxi) S.O.1079(E) published in Gazette of India dated the 3<sup>rd</sup> July, 2007 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 7 (Krishnagiri – Thoppur Ghat section) in the State of Tamil Nadu.
- (Ixxii) S.O.1197(E) published in Gazette of India dated the 23<sup>rd</sup> July, 2007 making certain amendments in the Notification No. S.O.1739(E) dated the 10<sup>th</sup> October, 2006.
- (Ixxiii) S.O.1198(E) published in Gazette of India dated the 23<sup>rd</sup> July, 2007 making certain amendments in the Notification No. S.O.1101(E) dated the 17<sup>th</sup> July, 2006.
- (Ixxiv) S.O.507(E) published in Gazette of India dated the 2<sup>nd</sup> April, 2007 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation National of Highway No. 7 (Bangalore – Salem - Madurai section) in the State of Tamil Nadu.
- (Ixxv) S.O.508(E) published in Gazette of India dated the 2<sup>nd</sup> April, 2007 authorizing the District Revenue Officer, Vilupuram to acquire land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 45 in the State of Tamil Nadu.
- (Ixxvi) S.O.614(E) to S.O.616(E) published in Gazette of India dated the 20<sup>th</sup> April, 2007 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of different stretches of National Highway No. 7 (Madurai - Kanyakumari section) and (Bangalore – Salem – Madurai in the State of

Tamil Nadu.

- (lxxvii) S.O.617(E) published in Gazette of India dated the 20<sup>th</sup> April, 2007 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 7 (Krishnagiri-Thoppur Ghat section) in the State of Tamil Nadu.
- (lxxviii) S.O.618(E) published in Gazette of India dated the 20<sup>th</sup> April, 2007 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 7 (Bangalore – Salem – Madurai section) in the State of Tamil Nadu.
- (lxxix) S.O.629(E) published in Gazette of India dated the 23<sup>rd</sup> April, 2007 authorizing District Revenue Officer, Salem as the competent authority to acquire land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 68 in the State of Tamil Nadu.
- (lxxx) S.O.658(E) and S.O.660(E) published in Gazette of India dated the 26<sup>th</sup> April, 2007 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of different stretches of National Highway No. 45B (Tiruchirappalli – Viralimalai – Madurai section) in the State of Tamil Nadu.
- (lxxxi) S.O.687(E) published in Gazette of India dated the 30<sup>th</sup> April, 2007 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 7 (Krishnagiri-Thoppur Ghat section) in the State of Tamil Nadu.
- (lxxxii) S.O.688(E) published in Gazette of India dated the 30<sup>th</sup> April, 2007 making certain amendments in the Notification No. S.O.1040(E) dated the 24<sup>th</sup> September, 2004.
- (lxxxiii) S.O.731(E) published in Gazette of India dated the 10<sup>th</sup> May, 2007 making certain amendments in the Notification No. S.O.1301(E) dated the 25<sup>th</sup> November, 2004.
- (lxxxiv) S.O.806(E) published in Gazette of India dated the 24<sup>th</sup> May, 2007 regarding acquisition of land for public purpose of construction of Grade Separation at Kathipara junction in St. Thomas Mount and Alandur villages in the State of Tamil Nadu.
- (lxxxv) S.O.828(E) published in Gazette of India dated the 28<sup>th</sup> May, 2007 regarding acquisition of land for building (widening) maintenance, management and operation of National Highway No. 47 (Salem – Coimbatore section) including construction of Bypasses in the State of Tamil Nadu.

(2) Six statements (Hindi and English versions) showing reasons for delay laying the papers mentioned at item No.(i) to (vi) of (1) above.

(Placed in Library. See No. LT 6841/2007)

(3) A copy each of the following Notifications (Hindi and English versions) issued under section 6, 20 of the Control of National Highways (Land and Traffic) Act, 2002:-

- (i) Notification No. F.No.NH-11014/2/2004-P&M published in Gazette of India dated 14<sup>th</sup> June, 2007 assigning the additional charge of the National Highway Tribunal, Mumbai to the Presiding Officer, National Highway Tribunal, Lucknow with immediate effect till the Presiding Officer, National Highway Tribunal, Mumbai is appointed.
- (ii) S.O.999(E) to S.O.1001(E) published in Gazette of India dated the 20<sup>th</sup> June, 2007 appointing the Project Directors of the National Highway Authority of India mentioned therein to exercise the powers and discharge the functions conferred on it within the limits of jurisdiction mentioned therein in respect of National Highways.
- (iii) S.O.1047(E) to S.O.1048(E) published in Gazette of India dated the 28<sup>th</sup> June, 2007 appointing the Project Directors of the National Highway Authority of India mentioned therein to exercise the powers and discharge the functions conferred on it within the limits of jurisdiction mentioned therein in respect of National Highways.

(iv) S.O.972(E) to S.O.977(E) published in Gazette of India dated the 14<sup>th</sup> June, 2007 appointing the Project Directors of the National Highway Authority of India mentioned therein to exercise the powers and discharge the functions conferred on it within the limits of jurisdiction mentioned therein in respect of National Highways.

(v) S.O.978(E) published in Gazette of India dated the 14<sup>th</sup> June, 2007 making certain amendment in Notification No. S.O.76(E) in Gazette of India dated the 20<sup>th</sup> January, 2005.

(Placed in Library. See No. LT 6842/2007)

(4) A copy of the Motor Vehicles (All India Permit to Tourist Transport Operators) Amendment Rules, 2007 (Hindi and English versions) published in Notification No. G.S.R.444(E) in Gazette of India dated the 26<sup>th</sup> June, 2007 under sub-section (4) of section 212 of the Motor Vehicles Act, 1988 together with an explanatory memorandum.

(Placed in Library. See No. LT 6843/2007)

(5) (i) A copy of the Annual Report (Hindi and English versions) of the National Highways Authority of India, New Delhi, for the year 2005-2006, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Highways Authority of India, New Delhi, for the year 2005-2006.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(Placed in Library. See No. LT 6844/2007)

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI NAMO NARAIN MEENA): Sir, I beg to lay on the Table –

(1) A copy each of the following Notifications (Hindi and English versions) under sections 12 and 13 of the Environment (Protection) Act, 1986 : -

(i) S.O.773(E) published in Gazette of India dated the 17<sup>th</sup> May, 2007 making certain amendments in the Notification No.S.O.728(E) dated the 21<sup>st</sup> July, 1987.

(ii) S.O.1174(E) published in Gazette of India dated the 18<sup>th</sup> July, 2007 recognizing the laboratories mentioned therein as environmental laboratories.

(Placed in Library. See No. LT 6845/2007)

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Centre of Excellence on Medicinal Plants and Traditional Knowledge, Foundation for Revitalization of Local Health Traditions, Bangalore, for the year 2005-2006, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre of Excellence on Medicinal Plants and Traditional Knowledge, Foundation for Revitalization of Local Health Traditions, Bangalore, for the year 2005-2006.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(Placed in Library. See No. LT 6846/2007)

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